# FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OJAS TRADELEASE AND MALL MANAGEMENT PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|---|---|---|
| 1. | Name of corporate debtor | Ojas Tradelease and Mall Management Private Limited |
| 2. | Date of incorporation of corporate debtor | 19 May 2006 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC Mumbai |
| 4. | Corporate Identity No. of corporate debtor | U70102MH2006PTC161887 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Shop No. 45, Ground Floor, F wing, Krisha Arcade, building No. 11, Yashwant Shrusti, Khaira, Boisar, Thane, Palghar, Maharashtra, India, 401501 |
| 6. | Insolvency commencement date in respect of corporate debtor | 24 September 2024 |
| 7. | Estimated date of closure of insolvency resolution process | 23 March 2025 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Name: Avil Menezes<br>Registration No. IBBI/IPA-001/IP-P00017/2016-2017/10041 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093<br>Email: avil@caavil.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093<br>Email: irp.ojas@aegisipe.com |
| 11. | Last date for submission of claims | 8 October 2024 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Nil |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA |
| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at: | https://ibbi.gov.in/en/home/downloads |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Ojas Tradelease and Mall Management Private Limited** on **24 September 2024**.

The creditors of **Ojas Tradelease and Mall Management Private Limited**, are hereby called upon to submit their claims with proof on or before **8 October 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Avil Menezes
Interim Resolution Professional
Registration No. IBBI/IPA-001/IP-P00017/2016-2017/10041
Authorization For Assignment valid till 27th November 2024

Date: 26 September 2024

Place: Mumbai

## FORM A
## PUBLIC ANNOUNCEMENT

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF CENTRAL DEPARTMENTAL STORES PRIVATE LIMITED**

| RELEVANT PARTICULARS | | |
|---|---|---|
| 1. | Name of corporate debtor | Central Departmental Stores Private Limited |
| 2. | Date of incorporation of corporate debtor | 31 August 2006 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC Mumbai |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U51909MH2006PTC164209 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Knowledge House, Shyam Nagar, Off J V Link Road, Nr Talav, Jogeshwari East, Mumbai, Jogeshwari East, Maharashtra, India, 400060 |
| 6. | Insolvency commencement date in respect of corporate debtor | 24 September 2024 |
| 7. | Estimated date of closure of insolvency resolution process | 23 March 2025 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Name: Avil Menezes Registration No. IBBI/IPA-001/IP-P00017/2016-2017/10041 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: avil@caavil.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: irp.cdspl@aegisipe.com |
| 11. | Last date for submission of claims | 8 October 2024 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Nil |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | https://ibbi.gov.in/en/home/downloads |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Central Departmental Stores Private Limited** on **24 September 2024.**

The creditors of **Central Departmental Stores Private Limited**, are hereby called upon to submit their claims with proof on or before **8 October 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26 September 2024
Place: Mumbai

Sd/-
**Avil Menezes**
Interim Resolution Professional
Registration No. IBBI/IPA-001/IP-P00017/2016-2017/10041
Authorization For Assignment valid till 27th November 2024

---

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

**LCRD/Mumbai Division**

The Federal Bank Ltd. Loan Collection & Recovery Department / Mumbai Division, 134, 13th Floor, Joly Maker Chamber II, Nariman Point, Mumbai-400021, E-mail : mumlcrd@federalbank.co.in, Phone : 022-22022548 / 22028427
CIN : L65191KL1931PLC000368, Website : www.federalbank.co.in

## POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of the Federal Bank Ltd. Under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act) and in exercise of powers conferred under section 13(12) of the said Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as Rules) issued a demand notice dated **20/06/2024** calling upon the borrowers **(1) M/s Vajra Gold Private Limited,** Room No. 18, 5/7, First Floor, Khanderaowadi Dadi Seth Agiary Lane, Kalbadevi Road, Mumbai, Mumbai City, Maharashtra-400002, **(2)** Shri. Dhrumil Ganna, S/o Prakashchanadra Ganna, 10/401, Amber Building, Vrindavan Society, N S Mankikar Marg, Chunabhatti Station, Mumbai City, Mumbai, Maharashtra-400022, **(3)** Shri. Shomil P Ganna, S/o Prakashchanadra Ganna residing at **(a)** Room No. 104/10 Vrindavan Society, Amber Building Opp. Chunabhatti Station, Sion, Mumbai, Maharashtra-400022; **(b)** No. 10/401, Amber Building, Vrindavan Society, N S Mankikar Marg, Chunabhatti Station, Mumbai City, Mumbai, Maharashtra-400022, **(4)** Shri. Prakash S. Ganna, S/o Shanti Lal Ganna, **(a)** 10/401, Amber Building, Vrindavan Society, N S Mankikar Marg, Chunabhatti Station, Mumbai City, Mumbai, Maharashtra, 400022, **(b)** Flat No. 501, Parshwa Padma, A-wing, Muthalla Residency, Dayyaram Lad Marg, Mumbai, Maharashtra, 400033 to repay the amount mentioned in the notice being **(1)** ₹ 12,91,17,846/- (RupeesTwelve Crore Ninety One Lakh Seventeen Thousand Eight Hundred and Forty Six Only) in theCash Credit limit (A/c No. 16225500000133), **(2)** ₹ 9,57,120 (Rupees Nine Lakh Fifty Seven Thousand One Hundred and Twenty only) in the Guaranteed Emergency Credit Line (GECL)-1 loan/limit(A/c No. 16226900000129) and **(3)** ₹ 80,83,254.52 (Rupees Eighty Lakh Eighty Three Thousand Two Hundred Fifty Four and Paise Fifty Two only) in the Guaranteed Emergency Credit Line (GECL)-2 loan/limit (A/c No. 16226900000400) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the entire outstanding amount, notice is hereby given to the borrowers and the public in general that the undersigned being the authorized officer of the Federal Bank Ltd. Has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **24th day of September 2024.**

The borrower/s attention is invited to the provision of section 13(8) of the Act, in respect of time available, to redeem the secured asset (security property).

The borrowers in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Federal Bank Ltd. For an amount **(1) ₹ 13,26,65,714/-** (Rupees Thirteen Crore Twenty Six lakh Sixty Five Thousand Seven Hundred and Fourteen Only) as on 31/08/2024 in the **Cash Credit limit** (A/c No. 16225500000133), **(2) ₹ 9,90,518/-** (Rupees Nine Lakh Ninety Thousand Five Hundred and Eighteen only) as on 09/09/2024 in the **Guaranteed Emergency Credit Line (GECL)-1 loan/limit** (A/c No. 16226900000129) and **(3) ₹ 82,86,824.52** (Rupees Eighty Two Lakh Eighty Six Thousand Eight Hundred and Twenty Four and Paise Fifty Two only)as on 08/09/2024 in the **Guaranteed Emergency Credit Line (GECL)-2 loan/limit** (A/c No. 16226900000400) and further interest and coststhereon.

**Description of Mortgaged Immovable Property**

All that piece and parcel of residential Flat No. 504, admeasuring about 994 Sq.fts. ie. 92.37 Sq.mts. Carpet area, Terrace 208 Sq.fts. ie. 19.33 Sq.mts., on the 5th Floor, in the building No. C, in the Scheme commonly known "Rolling Meadows", Society known as "Rolling Meadows Co-op. Housing Society Ltd.", Situated at Saibaba Nagar, Kondhawa Khurd, Pune, 411048. The Said building constructed on land bearing Survey No. 46, Hissa No. 4/1, 9/A, 9/1B, 9/1C, 9/1D, 13B/19, 13B/20 and 9/1B/2, at Village Kondhawa Khurd, Taluka haveli, District Pune, within Pune Municipal Corporation, within the limits of Sub Registrar, Haveli and is bounded by **East :** Open Space, **South :** Open Space, **West :** Building, **North :** Road.

Dated this the 24th day of September, 2024.

**For, The Federal Bank Ltd.**
**Deputy Vice President & Division Head**
**(Authorised Officer)**

---

कार्यालयाचा पत्ता-
सार्वजनिक न्यास नोंदणी कार्यालय,
धर्मादाय आयुक्त भवन, पहिला मजला,
सास्मीरा रोड, वरळी, मुंबई- ४०० ०३०

**सार्वजनिक विश्वस्त व्यवस्था नोंदणी कार्यालय, बृहन्मुंबई विभाग मुंबई.**
**जाहीर नोटीस**

(महाराष्ट्र सार्वजनिक विश्वस्त व्यवस्था अधिनियम, १९५० चे कलम २२-नियम ५ व ७ चे वाचावे)

**किरकोळ अर्ज क्रमांक : Misc. Application No. ACC/V/1041/2024**

ज्याअर्थी, **'General Practitioners Association'** नोंदणी क्र.F-4231/Mumbai या सार्वजनिक विश्वस्त व्यवस्थेच्या सादरकर्ते विश्वस्त **Dr. Bharatkumar M. Bhatt** यांनी **ACC/V/4933/2024** यामध्ये बदल करिता उपरोक्त बदल अहवाल सादर केलेला आहे व तो सहायक धर्मादाय आयुक्त-(५) यांनी दिनांक **०७.०८.२०२४** रोजी तात्पुरता स्विकृत केलेला आहे, त्याअर्थी, हितसंबंध असलेल्या सर्व संबंधीत लोकांना सदर नोटीस द्वारे कळविण्यात येते की, सदर बदल अहवालास आपणास काही आक्षेप / हरकत घ्यावयाची असल्यास, आपण आपली हरकत सदर जाहीर नोटीस प्रसिद्ध झाल्यापासून दिनांकापासून ३० दिवसांचे आत सहायक धर्मादाय आयुक्त-(५) यांचेसमोर दाखल करावी, अन्यथा, सदर बदल अहवालास आपली काहीही हरकत नाही, असे समजून सदर बदल अहवालावरील सदर नोटीस प्रसिद्ध झाल्यापासून ३० दिवसानंतर अंतिम आदेश करण्यात येईल, याची नोंद घ्यावी.

आज दिनांक ०७.०८.२०२४ रोजी माझ्या सहीनिशी व सहायक धर्मादाय आयुक्त-५ यांच्या शिक्क्यानिशी दिली.

सही/-
**अधिक्षक (न्याय),**
**सार्वजनिक न्यास नोंदणी कार्यालय,**
**बृहन्मुंबई विभाग मुंबई यांचेकरीता**

---

## FORM A
## PUBLIC ANNOUNCEMENT

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF OJAS TRADELEASE AND MALL MANAGEMENT PRIVATE LIMITED**

| RELEVANT PARTICULARS | | |
|---|---|---|
| 1. | Name of corporate debtor | Ojas Tradelease and Mall Management Private Limited |
| 2. | Date of incorporation of corporate debtor | 19 May 2006 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC Mumbai |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U70102MH2006PTC161887 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Shop No. 45, Ground Floor, F wing, Krisha Arcade, building No. 11, Yashwant Shrusti, Khaira, Boisar, Thane, Palghar, Maharashtra, India, 401501 |
| 6. | Insolvency commencement date in respect of corporate debtor | 24 September 2024 |
| 7. | Estimated date of closure of insolvency resolution process | 23 March 2025 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Name: Avil Menezes Registration No. IBBI/IPA-001/IP-P00017/2016-2017/10041 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: avil@caavil.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: 106, 1st Floor, Kanakia Atrium 2, Cross Road 'A', Chakala MIDC, Andheri (East), Mumbai 400093 Email: irp.ojas@aegisipe.com |
| 11. | Last date for submission of claims | 8 October 2024 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Nil |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | https://ibbi.gov.in/en/home/downloads |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Ojas Tradelease and Mall Management Private Limited** on **24 September 2024**.

The creditors of **Ojas Tradelease and Mall Management Private Limited**, are hereby called upon to submit their claims with proof on or before **8 October 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26 September 2024
Place: Mumbai

Sd/-
**Avil Menezes**
Interim Resolution Professional
Registration No. IBBI/IPA-001/IP-P00017/2016-2017/10041
Authorization For Assignment valid till 27th November 2024

---

## Indian Overseas Bank
### Thane Branch (0089)

Arjun Tower, 1st Floor,Gokhale Road, Naupada, Thane, PIN – 400 602, Maharashtra
Tel: 022-25408989/ E-mail: iob0089@iob.in

**(APPENDIX IV)**
**POSSESSION NOTICE (for immovable property) [(Rule 8(1)]**

Whereas

The undersigned being the Authorized Officer of the Indian Overseas Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand notice dated 18.04.2024** calling upon the borrowers **Mr.Vitthal Shankarrao Ghate** C/O Room No. 17, Society No. 23, Akurli Shivneri CHS, Mhada Road No.2, Kandivali Lokhandwala, Mumbai-400101and Mandakini Vitthal Ghate, C/O Room No. 17, Society No. 23, Akurli Shivneri CHS, Mhada Road No.2, Kandivali Lokhandwala, Mumbai-400101 (hereinafter referred as "Guarantors") to repay the amount mentioned in the notice being to **Rs. 32,87,184.16 (Rupees Thirty Two Lakhs Eighty Seven Thousand One Hundred Eighty Four and Sixteen Paisa Only)** as on 18.04.2024 with further interest at contractual rates and rests, charges etc till date of realization within 60 days from the date of receipt of the said notice.

(1) The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **23rd day of September of the year 2024.**

(2) The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Indian Overseas Bank for an amount of **Rs. 32,87,184.16 (Rupees Thirty Two Lakhs Eighty Seven Thousand One Hundred Eighty Four and Sixteen Paisa Only) as on 18.04.2024** with interest thereon at contractual rates & rests as agreed, charges etc., from the aforesaid date mentioned in the demand notice till date of payment less repayments, if any, made after issuance of Demand Notice. The dues payable as on the date of taking possession is **Rs. 34,27,735.16 (Rupees Thirty Four Lakhs Twenty Seven Thousand Seven Hundred Thirty Five and Sixteen Paisa Only) as on 23.09.2024** payable with further interest at contractual rates & rests, charges etc., till date of payment.

(3) The borrowers attention is invited to provisions of Sub-section(8) of the Section 13 of the Act, in respect of time available to them, to redeem the secured assets.

**Description of the Immovable Property**

Equitable mortgage by way of deposit of original title deed followed by notice of intimation of property FLAT NO. 702, on the 7th Floor, adm. 225 Sq. Ft. (Carpet Area) equivalent to 25.09 Sq. Mtrs. (Built up Area), in the Building No. 22/B, to be known as "Shri Gagangiri 22/B SRA Co-Operative Housing Society Ltd"., situated at Sangharsh Nagar, Chandivali Farm Road, Andheri East, Mumbai- 400-072, constructed on all that piece and parcel of land, bearing CTS Nos. 11-A(Pt), 11-A/191 to 402, 11-D(Pt), 16, 16/1 to 92, 19/1 to 28, 20 (Pt), 25 (Pt), 25/1 to 32 & 50 (Pt), lying, being and situated at Village: Chandivali, Taluka Kurla & Dist: Mumbai Suburban, in the registration District Mumbai Suburban and Sub District of Kurla

**Date : 23.09.2024**
**Place: Thane**

**Authorised Officer**
**Indian Overseas Bank**

---

SBI State Bank of India

**STRESSED ASSETS RECOVERY BRANCH MUMBAI (05168)**
The International Building, 6th Floor, 16 Maharshi Karve Road,Churchgate, Mumbai – 400020. **Phone:** 022-22053163/64/65, **Email-** sbi.05168@sbi.co.in

## PUBLICATION OF NOTICE REGARDING POSSESSION OF PROPERTY U/S 13(4) OF SARFAESI ACT 2002

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowersand the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 9 of the said Act on the dates mentioned.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the STATE BANK OF INDIA for an amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

| Name of Borrower / Mortgagor/ Guarantors & Addresses | Name of Owner of Property | Description of the mortgaged Properties | Date of Demand Notice | Date of Symbolic Possession | Amount outstanding |
|---|---|---|---|---|---|
| **Borrower / Mortgagor/ Guarantors Mr. Kiran Kamble** | **Mr. Kiran Kamble** | An immovable property with flat No.102 on 01st floor admeasuring carpet area 321 sq.ft, in the building No. L07 in the building know as" Asavari Gruhsabkul" Mas Housing Scheme (LIG) bearing plot No. 1, Sector No. 27 lying and situated at village- Taloja Panchand,Tal Panvel Dist- Raigad-410208. | 03.07.2024 | 24.09.2024 | Rs. 24,95,562/- (Rupees Twenty Four Lakhs Ninety Five Thousand Five Hundred Sixty Two Only with further interest and incidental expenses. |
| **Borrower / Mortgagor/ Guarantors Shri. Susheel Kumar Tarashankar Dubey** | **Shri. Susheel Kumar Tarashankar Dubey** | Flat No 507, B –Wing, having area admeasuring 840 Sq. ft. Built Up on 5th floor, in the building known as Sai Srishti Co Operative Housing Society Limited, LBS Road, Bhandup (W), Mumbai 400078 Situated lying and being at village Bhandup, Taluka Kurla, Mumbai. | 25.06.2024 | 24.09.2024 | Rs.1,42,91,835/- (Rupees One Crore Forty Two lakhs Ninty One Thousand Eight Hundred Thirty Five Only) with further interest and incidental expenses. |

**Date : 24.09.2024**
**Place : Mumbai**

Sd/-
**Authorised Officer,State Bank of India**

---

pnb Housing Finance Limited Ghar Ki Baat

**Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001.**
**Phones:- 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com**

**Borivali Branch:-** 203 & 204-A, Second Floor Western Edge-I, Near WE Highway, Magathane, Borivali (East). Mumbai, Maharashtra-400066.
**Mumbai Branch:-**Office No-2 & 3, Ground Floor, Baba House, Plot No.86 , B.L Bajaj Road, Near WEH Metro Station, Andheri (East), Mumbai-400093.

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)**

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/date of receipt of the said notice/s. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd, for the amount and interest thereon as per loan agreement.

The borrowers' attention is invited to provisions of Sub-section (8) of Section13 of the Act, in respect of time available, to redeem the secured assets.

| Sl. No. | Loan Account No | Name of the Borrower/Co-Borrower/Guarantor | Date of Demand Notice | Amount Outstanding | Date of Possession Taken | Description of the Property/ies Mortgaged |
|---|---|---|---|---|---|---|
| 1. | HOU/BRVL/0119/632792 & NHL/BRVL/0119/642695, B.O:. Borivali | Mr./ Ms. Ajazahmed Shakirali Khan (Borrower), Mr./Ms. Sabina Ajaz Ahmed Khan (Co-borrower) | 31.05.2024 | Rs.7,65,36,246.16/- (Rupees Seven Crore Sixty Five Lakh Thirty Six Thousand Two Hundred Forty Six and Sixteen Paise only) | 23.09.2024 (Symbolic Possession) | All That Part and Parcel of Flat No.3401, Area Admeasuring 1200 Sq.ft Carpet Area, 111.48 Sq.Mtrs Carpet Area, on The 34th Floor, in The Wing "A", in The Building Known As "Orchid Enclave" Constructed on Land Bearing C.T.S. No.243, Area Admeasuring 16,549 Sq. Yards, Equivalent To 13,837.06 Sq. Mts, Situated At Bellasis Road, Above City Center Mall, Opp. Mumbai Central Depot, Mumbai Central, Mumbai-400008. |
| 2. | HOU/MUM/0621/887942 & HOU/MUM/0721/897435, B.O:. Mumbai | Mr. Anjum Ara Abdul Wahid Sayed (Borrower), Mr. Mohd Nomaan Farook Sayed (Co-borrower) | 13.06.2024 | Rs.87,72,101.14/- (Rupees Eighty Seven Lakh Seventy Two Thousand one Hundred one and Fourteen Paise only) | 23.09.2024 (Symbolic Possession) | Flat No.704 , on The 7th Floor, A Wing in The Building Known As Sagar Heights Chsl, Situated At Mohili Village, Andheri Kurla Road, Sakinaka Junctions Sakinaka Mumbai-400 072. |

**Place: Mumbai, Dated: 23-09-2024**
**Authorized Officer (M/s PNB Housing Finance Ltd.)**

---

## MUMBAI SLUM IMPROVEMENT BOARD
A REGIONAL UNIT OF
**(MAHARASHTRA HOUSING AND AREA DEVELOPMENT AUTHORITY,)**

म्हाडा MHADA

**Tel. No. 022-66405432, E-mail - eewest.msib@mhada.gov.in**

### e-TENDER NOTICE

Executive Engineer (West) Division, Mumbai Slum Improvement Board, (Unit of MHADA) Room No. 537, 4th floor, Griha Nirman Bhavan, Bandra (East), Mumbai-400051 Phone Number (022) 66405432 is calling e-Tender for the 85 number of works in the form of B1 (Percentage rate) from Labour Co-op. Societies registered with DDR-III, West Suburb, Mumbai. vai online e-tendering system. Tender Documents shall be available & can be downloaded from Government of Maharashtra portal **https://mahatenders.gov.in**, Bidding documents can be loaded on the website. The tender schedule as follows.

| Sr. No. | Stage Dese. | Date of time period | Sr. No. | Stage Dese. | Date of time period |
|---|---|---|---|---|---|
| 1 | Documents sale start | 26/09/2024 10.30 am. | 2 | Documents sale end | 03/10/2024 6.15 pm. |
| 3 | Technical bid opening | 07/10/2024 10.30 am. onward | 4 | Price bid opening | 09/10/2024 10.30 am. onward |

The Competent Authority reserves the right to reject any or all the tenders without assigning any reason thereof Conditional offers will not be accepted.

**Note. 1** Please refer detailed tender notice on website.
**Note. 2** Corrigendum / Amendments if any could be published only on the website.

**MHADA - Leading Housing Authority in the Nation**
**CPRO/A/750**

Follow us: @mhadaofficial

Sd/-
**Executive Engineer (W)**
**M S I B Board, Mumbai**

---

## PUBLIC NOTICE
## TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that the following share certificates of M/s. Raymond Limited having its Registered Office at Plot No. 156/H. No. 2, Village Zadgaon, Ratnagiri-415612, Maharashtra registered in the name of the shareholder (deceased) mentioned below have been lost.

| Sr. No. | Name of the Shareholder | Folio No. | Certificate Nos. | Distinctive Numbers | No. of Shares |
|---|---|---|---|---|---|
| 1) | Devkumar Gopaldas Aggarwal (Deceased) | 317903 | 6042496 | 41572247 to 41572296 | 50 |
| | | | 6042497 | 41572297 to 41572346 | 50 |
| | | | 6042498 | 41572347 to 41572396 | 50 |
| | | | 6042499 | 41572397 to 41572446 | 50 |
| | | | 6042500 | 41572447 to 41572496 | 50 |
| | | | 6063162 | 42536593 to 42536642 | 50 |
| 2) | Devkumar Gopaldas Aggarwal (Deceased) | 00318607 | 217645 | 32801229 to 32801278 | 50 |
| | | | 3914390 | 12554831 to 12554880 | 50 |
| | | | 3968788 | 36608476 to 36608525 | 50 |

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificates should lodge such claim with the Company or its Registrar and Transfer Agents Link Intime India Private Limited, 247 Park, C-101, 1st Floor, L.B.S. Marg, Vikhroli (W), Mumbai-400083, Tel. : 022 49186270 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificates.

**Place : MUMBAI**
**Date : 26.09.2024**

**Naheed T. Carrimjee**
**Partner**
**Desai Desai Carrimjee & Mulla**

---

## BRIHANMUMBAI MAHANAGARPALIKA

### E-Tender Notice

| | |
|---|---|
| Name of Organization | Brihanmumbai Municipal Corporation |
| Tender ID | 1) Bid Invitation No. 2024_MCGM_1090232<br>2) Bid Invitation No. 2024_MCGM_1090227<br>3) Bid Invitation No. 2024_MCGM_1090225<br>4) Bid Invitation No. 2024_MCGM_1090219<br>5) Bid Invitation No. 2024_MCGM_1090265<br>6) Bid Invitation No. 2024_MCGM_1090269<br>7) Bid Invitation No. 2024_MCCM_1090272<br>8) Bid Invitation No. 2024_MCGM_1090278<br>9) Bid Invitation No. 2024_MCGM_1090284<br>10) Bid Invitation No. 2024_MCGM_1090288 |
| Subject | 1) Purchase of Tab Ranitidine 150 mg<br>2) Purchase of Inj. Human Plasma Albumin 20%<br>3) Purchase of Gamjce Roll 15cm x 3 Meter<br>4) Purchase of Disposable Diaper Adult.<br>5) Purchase of Examination Gloves 29 Cm (Medium)<br>6) Purchase of IV Melronidazole 100 ml<br>7) Purchase of IV Ringer Lacate 500 ml<br>8) Purchase of IV DNS 500 ml<br>9) Purchase of Normal Saline 0.9% 500 ml<br>10) Purchase of IV Sodium Chloride 100 ml |
| Cost of Scrutiny fee | Scrutiny fee has been implied in the relevant E-Tender |
| Cost of E-Tender (Estimated Cost) | Estimated Cost of E Tender has been implied in the relevant E-Tender |
| Bid Security Deposit / EMD | EMD fee has been implied in the relevant E-Tender |
| Date of issue and sale of tender | Date : 26.09.2024 Time : 15.00 Hrs. |
| Last date & Time for sale of tender | Date : 03.10.2024 Time : 15.00 Hrs. |
| Submission of Packet A, B & Packet C (Online) & Receipt of Bid Security Deposit | Date : 03.10.2024 Time : 15.00 Hrs. |
| Opening of Packet 'A' | Date : 07.10.2024 Time : 15.00 Hrs. |
| Opening of Packet 'B' | Date : 07.10.2024 Time : 15.00 Hrs. |
| Opening of Packet 'C' | Date : 10.10.2024 Time : 15.00 Hrs. |
| Address for Communication | Office of the Dean (HBTMC & Dr. R. N. Codper Hospital) Ground Floor, New College Bldg., Vile Parle (West), Juhu, Mumbai-400056<br>Tel. No. 022-26207254/56<br>E-mail :- deancooper2015@gmail.com<br>Dean.hbt@mcgm.gov.in |
| Venue for Opening of bid | Online at A.O. Office. Dr. R. N. Cooper Hospital, Juhu Vile Parle West, Mumbai-400056 |

This tender document is not transferable.

The BMC reserves the rights to accept any of the application or reject any or all the application received for above subject without assigning anv reason thereof.

**Sd/-**
**Dean**
**H.B.T. Medical College**
**& DR. R. N Cooper Hospital**

**PRO/1392/ADV/2024-25**

**Let's together and make Mumbai Malaria free**

---

## NOTICE

NOTICE is hereby given that the Certificate(s) for Equity 4320 Shares of face value Rs.10/- each having Folio No. H0005012, Certificate Nos: 14498 to 14541, 64747 to 64790 bearing Distinctive Nos: 716131 - 718290, 5716991 - 5719150, of **INDUSTRIAL INVESTMENT TRUST LTD,** registered in the name(s) of **HEMA JHAVERI** has/have been lost or misplaced and the undersigned has/have applied to the Company to issue Duplicate Certificate(s) for the said shares. Any person who has/have any claim in respect of the said share certificates should lodge such claim with the Company at its Registered Office. **INDUSTRIAL INVESTMENT TRUST LTD,** Office No. 101A, The Capital, G-Block, Plot N0.C-70, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra-400051 within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue Duplicate Share Certificate(s).

**Name(s) of Shareholder(s)**
**Sd/-**
**Date:** 25.09.2024 **HEMA JHAVERI**

---

## PUBLIC NOTICE

**NOTICE** is hereby given to public at large that our client has agreed to purchase all the undivided share, right, title and interest of **JOEY LUKE NAMDAR (Vendor)** in respect of the commercial unit more particularly described in the **Schedule** hereunder written.

One, Eddie D'Silva (Since Deceased) was a member of the New Panchsheel Co-operative Housing Society Limited holding Flat bearing No.A-102 admeasuring 252 sq. ft. (carpet area) on the 1st Floor of the said Old Building known as Panchsheel along with Shares as described in the Schedule. By and under a registered Permanent Alternate Accommodation Agreement dated 30th October, 2015, the Member was allotted a Unit No.605 admeasuring 340 sq ft carpet area in New Building to be constructed thereon by M/s Orbit Developers. Mr.D'Silva passed away 7th April, 2018 leaving behind him his Last Will and Testament dated 12th October, 2015 whereby he appointed the Vendor as the Sole Executor and Beneficiary. Vendor has represented that Mr.D'Silva was a widow at the time of his death as his wife, Melicent Julie D'Silva pre-deceased him on 27th February, 2013 and they had no issues. Mr.D'silva did not have any lineal descendant and that Vendor is the only person who is kindred to Mr/D'Silva. Hence, by a registered Supplemental PAA Agreement dated 7th January, 2024, the Vendor came to be allotted the Premises described in the **Schedule** hereunder written.

Any person having any claim against, in to or upon the Premises described in the Schedule hereunder written or any part thereof by way of sale, exchange, inheritance, agreement, contract, mortgage, easement, gift, lease, tenancy, lien, leave and license, charge, trust, right of residence, maintenance or otherwise howsoever are hereby required to notify the same in writing along with supporting documentary evidence to the undersigned at their office at Swagatam, 4th Floor, Plot No.141, S.V. Road, opposite Khar Police Station, Khar (West), Mumbai-400 052, within 14 days from the date hereof failing which our client will conclude the transaction and the claim and/or objection, if any, shall be considered as waived and/or abandoned.

**THE FIRST SCHEDULE ABOVE REFERRED TO:**

Commercial Unit No.410 on the 4th floor admeasuring 339 sq. ft. RERA carpet area in the new proposed building to be known as "The Waterfront" and being constructed on All that piece of land or grounds bearing Survey No. 235/C and Hissa No.1 and bearing CTS Nos.F-1238 admeasuring about 1357.9 square meters and F-1240 admeasuring about 543.50 square meters and assessed by MCGM under Street No.15/A and 15/B falling in, village - Bandra, Taluka Andheri situated at Turner Road, Bandra (West), Mumbai - 400 050 **TOGETHER WITH** (5) fully paid up share of Rs.50/- each bearing distinctive Nos.16 to 20(both inclusive) issued by New Panchseel Co-operative Housing Society Limited under Share Certificate No.004 dated 29th July 2007 **TOGETHER WITH** 1 car parking spaces in the Parking Tower **TOGETHER WITH** all the rights, benefits and entitlements under the Permanent Alternate Accommodation Agreement dated 30th October, 2015 registered with the office of the Sub Registrar of Assurances at Andheri No.7 under Serial No.BDR-9/9276 of 2015 read with Supplemental Permanent Alternate Accommodation Agreement dated 7th January, 2024 registered with the office of the Sub Registrar of Assurances at Andheri No.BDR-15/386 of 2024.

Dated this 25th day of September, 2024.

For **Divya Shah Associates**
Partner

---

## PUBLIC NOTICE

Shri Harilal B. Bhavsar (Deceased) and Shri Shantilal B. Bhavsar (Deceased) were joint members of Navjivan Co-op. Hsg. Soc. Ltd. having address at 1st Floor, Bldg. No. 06, Dr. D. Bhadkamkar Marg, Mumbai – 400 008 holding Flat No. 10 in Bldg. No. 11 of the society holding Share Certificate No. 1159 bearing nos. 4941 to 4945 (both inclusive) since 06/05/1970.

In the year 1970, Shri Harilal B. Bhavsar and Shri Shantilal B. Bhavsar made an application for adding Associate Member, on the basis of the said application Society has added the name of Shri Ashwinkumar B. Bhavsar as Associate Member on 20/05/1970 vide LR/750/1970.

Shri Shantilal B. Bhavsar died on 06/11/2014 at Mumbai, Death Certificate issued by MCGM No. D-741819419 dated 08/11/2014.

Shri Harilal B. Bhavsar died on 05/01/2020 at Mumbai, Death Certificate issued by MCGM No. D-2020:27 90261-000095 dated 10/01/2020.

Now Ms. Sangeeta Harilal Bhavsar (Daughter of Late Shri Harilal B. Bhavsar) and Shri Bharat Shantilal Bhavsar (Son of Late Shri Shantilal B. Bhavsar) have jointly applied to the Society for transfer of Share through transmission under Bye-Law No. 35 as the legal heirs of deceased members the entire Flat / Share/ Capital / Property in their favour for the share of the deceased members Shri Harilal B. Bhavsar and Shri Shantilal B. Bhavsar as per formalities laid down in the Bye-Laws of the Society.

This application for joint membership submitted by Ms. Sangeeta Harilal Bhavsar and Shri Bharat Shantilal Bhavsar (applicants) to the Society office is by way of transmission under Bye Laws No. 35 of MCS Act 1960 as legal heirs of the deceased members. Applicants have submitted affidavit cum no objection of all other legal heirs, two Registered Release Deed dated 15/06/2024 and declaration of legal heirship of the deceased members Shri Harilal B. Bhavsar and Shri Shantilal B. Bhavsar as laid under the Bye-Laws pf the Society.

The society hereby invites claims or objections claimants/objector or objectors to the transfer of the said shares and interest of the deceased members in the capital/property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/ objections for transfer of shares and interest of the deceased members in the capital/ property of the society. If no claims/ objections are received within the period prescribed above, the society shall be free to transfer the said share certificate/capital/property as provided under the byelaws of the society. The claims/objections, if any, received by the society for transfer of shares and interest of the member in the capital/property of the Society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/objectors, in the office of the society/with the Secretary of the society between 10.00 A.M. to 5.30 P.M. from the date of publication of the notice till the date of expiry of its period.

For and on behalf of
NAVJIVAN CO-OP. HSG. SOC. LTD.
Sd/-
**Shri Satish Bokadia**
**Hon. Gen. Secretary**

Place: Mumbai
Date: 25.09.2024

# 'सिद्धिविनायक' प्रसादाच्या व्हिडिओची चौकशी होणार

■ मुंबई

**दादरमधील** सिद्धिविनायक मंदिरात मिळणाऱ्या प्रसादाच्या टोपलीमध्ये उंदरांचा वावर असल्याचा दावा करणारा कथित व्हिडिओ व्हायरल झाला आहे. मात्र हा दावा मंदिर ट्रस्टचे अध्यक्ष व शिवसेना नेते सदा सरवणकर यांनी फेटाळून लावला आहे. तसेच या व्हिडिओ प्रकरणाची पोलीस उपायुक्त स्तरावरील अधिकारी नेमून चौकशी केली जाईल, असे सरवणकर यांनी सांगितले.

या मंदिरातील प्रसादाच्या ट्रेमध्ये उंदरांचा वावर असल्याचा दावा करण्यात येत आहे. सोशल मीडियावर या घटनेचा व्हिडीओ चांगलाच व्हायरल झाला आहे. यानंतर मंदिर परिसरातील स्वच्छतेवर प्रश्न उपस्थित होऊ लागले आहेत. सिद्धिविनायक मंदिराच्या प्रशासनाने मात्र या वृत्तात तथ्य नसल्याचे स्पष्ट केले आहे. हा व्हिडीओ बनावट आहे, तो मंदिरबाहेरचाही असू शकतो. मंदिर परिसरात नेहमी स्वच्छता असते, सिद्धिविनायक मंदिर विरोधात कोणीतरी कट रचत आहे, असा दावा सिद्धिविनायक न्यास मंदिराचे अध्यक्ष सरवणकर यांनी केला आहे.

# मुख्यमंत्री तीर्थ दर्शन योजना पहिली रेल्वे जळगावातून

■ जळगाव

**मुख्यमंत्री** तीर्थ दर्शन यात्रा योजनेमधील पहिली विशेष रेल्वे येत्या ३० सप्टेंबर रोजी जळगावहून अयोध्येकडे रवाना होणार आहे. या रेल्वेच्या माध्यमातून जिल्ह्यातील अनेक ज्येष्ठ नागरिक अयोध्येला भेट देणार आहेत. पालकमंत्री गुलाबराव पाटील यांनी ही माहिती दिली असून या गाडीला मुख्यमंत्री एकनाथ शिंदे हिरवा झेंडा दाखवणार आहेत. राज्यातील ६० वर्षाहून अधिक वयाच्या नागरिकांसाठी ही योजना आहे.

# मांजरा धरण ओव्हर फ्लो! दोन दरवाजे उघडले

■ धाराशिव

लातूर, धाराशीव व बीड अशा तीन जिल्ह्यासाठी वरदान ठरणारे मांजरा धरण अखेर आज बुधवारी दुपारी ओसंडून वाहू लागले. त्यामुळे या धरणाचे दोन दरवाजे ०.२५ मिटरने उंचावून १ हजार ७३० क्युसेक वेगाने पाण्याचा विसर्ग सुरू करण्यात आला आहे.

धाराशीव जिल्हयातील कळंब, बीड जिल्ह्यातील केज, अंबाजोगाई व लातूर जिल्ह्यातील लातूर व रेणापूर तालुक्यातील हजारो हेक्टर शेतीला या धरणाचा फायदा होतो.

## पनवेल महानगरपालिका, पनवेल

ई-निविदा सुचना क्र. : पमपा/उद्यान/५५२४/ प्र.क्र.०६/२०२४ दिनांक : २५/०९/२०२४

| अ. क्र. | कामाचे नाव | निविदा क्र. | दिलेल्या कामाची अंदाजपत्रकीय रक्कम रुपये | इसारा रक्कम रुपये | कामाचा कालावधी |
|---|---|---|---|---|---|
| १. | महाराष्ट्र सुवर्णजयंती नगरोत्थान महाअभियान (जिल्हा स्तर) २०२४-२५ योजने अंतर्गत पनवेल महानगरपालिका कार्यक्षेत्रातील विविध उद्यानांचा विकास करण्यासाठी मुलांच्या विरंगुळ्यासाठी आधुनिक व आकर्षक साधने उपलब्ध करून देणे. | PMC/ Garden/11/ 2024-25 | ₹ २,२३,३५,५८८/- (GST वगळून) | २,२३,४००/- | |

या कामाच्या ई-निविदेबाबतची माहिती शासनाच्या https://mahatenders.gov.in या संकेतस्थळावर दि. २५/०९/२०२४ रोजी प्रसिध्द करण्यात आली आहे. संबंधित निविदाधारकांनी याची नोंद घ्यावी.

सही/-
(डॉ. प्रशांत रसाळ)
अतिरिक्त आयुक्त-I
पनवेल महानगरपालिका, पनवेल

पान १ वरून

कांबा गावात वीज पडून खदाणीवर काम करणाऱ्या दोन कामगारांचा मृत्यू झाला. आज सायंकाळी ५ वाजल्यापासूनच मुंबई आणि उपनगरासह ठाणे, कल्याण, डोंबिवली, नवी मुंबई, उल्हासनगर आदी ठिकाणी पावसाला सुरुवात झाली. पावसाचा जोर हळूहळू वाढला. त्यामुळे मध्य रेल्वेच्या कुर्ला ते भांडुप दरम्यान रेल्वे रुळावर पाणी साचल्याने अनेक लोकल गाड्या जाग्यावरच थांबवण्यात आल्या. त्यामुळे मध्य रेल्वेच्या सर्व स्थानकांवर प्रवाशांची प्रचंड गर्दी झाली होती. पाऊस इतका पडला की, मध्य रेल्वेच्या काही स्थानकाच्या प्लॅटफार्मला पाणी लागले. त्यामुळे सुरुवातीला अर्धा तास उशिराने धावणाऱ्या मध्य रेल्वेची वाहतूक नंतर पूर्णपणे ठप्प झाली.

# परतीच्या पावसाचा मुंबईमध्ये धुमाकूळ

तर पश्चिम रेल्वेवरील लोकल अर्धा ते पाऊणतास उशिरा धावत होत्या. दरम्यान, साडेनऊपासून सीएसटीहून एकही लोकल न सुटल्याने सीएसटी स्थानकात प्रवाशांची प्रचंड गर्दी झाली होती. लांब पल्ल्याच्या काही गाड्या रद्द करण्यात आल्या मुंबईच्या चर्चगेटपासून दहिसरपर्यंत तर कुलाब्यापासून कल्याणपर्यंत पावसाने अक्षरशः हैदोस घातला. अनेक सखल भागात पाणी तुंबल्याने रस्त्यावर प्रचंड वाहतूक कोंडी झाली होती. पावसाचे पाणी भरल्यामुळे अंधेरी सबवे बंद करण्यात आला. मरोळ पाईपलाईन भागात ४ फुटांपर्यंत पाणी साचले होते. मुंबईच्या सर्व रस्त्यांवर पाणी साचल्याने वाहनांच्या लांबच लांब रांगा लागल्या होत्या. दरम्यान पावसाचा धुमाकूळ पाहता उद्या मुंबईतील सर्व शाळांना सुट्टी देण्यात आली आहे. मुंबईत पडत असलेल्या मुसळधार पावसाच्या पार्श्वभूमीवर आणि मुंबईला देण्यात आलेल्या रेड अलर्टच्या इशाऱ्यानंतर मुंबई महापालिका आयुक्तांनी सर्व उपायुक्तांना, वॉर्ड अधिकाऱ्यांना, अभियंत्यांना विशेष सूचना दिल्या आहेत. मुंबई महापालिकेच्या सर्व अधिकाऱ्यांनी आणि कर्मचाऱ्यांनी नियंत्रण कक्षाच्या संपर्कात राहून तातडीने आपल्या वॉर्डमध्ये मुसळधार पावसामुळे काही अडचणी येत असतील तर त्या सोडवाव्यात. सर्व उपायुक्तांनी आपल्याकडे दिलेल्या झोनमध्ये होत असलेल्या कामांवर आणि येत असलेल्या अडचणींवर विशेष लक्ष ठेवावे.

जिथे जिथे पाणी साचत असेल तिथे पंपाने पाण्याचा निचरा तातडीने करण्यास उपाययोजना कराव्यात. त्याशिवाय काही आपत्कालीन स्थिती निर्माण झाल्यास तातडीने कर्मचारी आणि अधिकाऱ्यांनी रात्रभर काम करावे व आपल्या कार्यक्षेत विशेष लक्ष ठेवावे अशा सूचना देण्यात आल्या आहेत.

## MAHATRANSCO
Maharashtra State Electricity Transmission Co. Ltd.

## RFX (E-TENDER) NOTICE

MSETCL invites online bids from reputed and registered contractors of appropriate class with MSETCL. Please visit Mahatransco website https://srmetender.mahatransco.in for following work.

| RFx (Tender) No. | Name of work | Estimated cost in Rs. | EMD (Rs.) | Tender Fee excluding GST (Rs.) | Time limit |
|---|---|---|---|---|---|
| 7000033614 /2024-25 | Work of "Annual contract AMC after Re-structuring for Daily House keeping, Upkeeping & Garden Maitenance of Regional Training Centre, RTC Hostel / ABB Guest House (including Gymnasium), VIP Guest House in the premises of HVDC Padghe for the remaining Financial Year 2024-2025." | Rs. 17,67,629.85/- | 17,677/- | 500.00/- | 7 Month |

| | | |
|---|---|---|
| 1 | Date of download of RFx (e tender) documents | From- 26.09.2024 to 03.10.2024 up to 13.00 hrs. |
| 2 | Date of submission of RFx (e tender) | 03.10.2024 up to 13.00 hrs. |
| 3 | Date of technical bid opening | 03.10.2024 up to 13.01 hrs. (If possible) |
| 4 | Date of commercial bid opening | 03.10.2024 up to 13.30 hrs. (If possible) |

Contact Person: The Additional Executive Engineer (Civil)(I/C), Mob. No: 8390214121
For further details, visit our website: https://srmetender.mahatransco.in

Sd/-
Superintending Engineer, HVDC RS O&M Circle, Padghe

## नगर परिषद धाराशिव

**निविदा सूचना क्र.५२१२**

**मुख्याधिकारी, धाराशिव नगर परिषद** यांच्या वतीने योग्य त्या वर्गात नोंद असलेल्या ठेकेदार / कंत्राटदार यांच्याकडून ब-१ नमुण्यात एकुण **कामासाठी ई-निविदा** मागविण्यात येत आहे. ठेकेदार/कंत्राटदार यांनी दि.०२/१०/२०२४ रोजी पर्यंत निविदा भराव्यात.

निविदाबाबत सर्व तपशील, अटी, शर्ती **https://mahatenders.gov.in** या संकेतस्थळावर **दि.२५/०९/२०२४ पासून ते दि.०२/१०/२०२४ रोजी पर्यंत** पहाता व डाऊनलोड करता येईल. निविदेतील अटी व शर्ती बदल करण्याचा तसेच कोणतीही निविदा स्वीकारणे अथवा एक किंवा सर्व निविदा रद्द करण्यात अधिकार नगरपरिषद धाराशिवने राखून ठेवलेला आहे.

स्वाक्षरीत/-
(वसुधा फड)
मुख्याधिकारी नगर परिषद, धाराशिव

## महाड नगरपरिषद महाड

जा.क्रं./मनप/आरोग्य विभाग/ १८५५ दिनांक २५/०९/२४

**निविदा सूचना**

मे. मुख्याधिकारी, महाड नगरपरिषद यांसकडून निम्ननिर्देशित कामांकरिता नोंदणीकृत ठेकेदाराकडून निविदा पद्धतीने निविदा मागविण्यात येत आहेत. १) लाडवली येथील साठलेला जुना कचरा याचे शास्त्रीय पद्धतीने विल्हेवाट लावणे. (Bio-mining टप्पा - ०२) ( ई - निविदा)

वरील नमूद निविदा ही महाराष्ट्र शासनाच्या http://www.mahatenders.gov.in या संकेतस्थळावर उपलब्ध होतील. सदरील निविदा दिनांक २६/०९/२०२४ ते दिनांक ०२/१०/२०२४ रोजी सायंकाळी ४.०० वाजेपर्यंत खुली राहील. सदर निविदा शक्य झाल्यास दिनांक ०४/१०/२०२४ रोजी सायंकाळी ४.०० वाजता उघडण्यात येईल.

सही/-
मुख्याधिकारी
महाड नगरपरिषद, महाड

## जाहीर सूचना

देवेन महिपतलाल कामदार यांच्या वतीने शास्त्री नगर, ऑफ जे. पी. रोड, अंधेरी (पश्चिम), मुंबई - ४०००५३ येथील गाव ओशिवरा येथे स्थित, वसलेल्या आणि असलेल्या, सर्व्हे क्र. ४१ (भाग) धारण केलेल्या जमिनीच्या सर्व खंड किंवा तुकड्यावरील "हिल्टन को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड" या इमारत क्र. ६ मधील ५ व्या मजल्यावरील सदनिका क्र. ५०३, मोजमाप अदमासे ४५० चौ.फू. (कार्पेट क्षेत्रफळ) च्या संदर्भातील त्यांच्या मालकी हक्काची पुष्टी करणारी सूचना देण्यात येत आहे.

श्री. कामदार महिपतलाल छगनलाल आणि त्यांची पत्नी सौ. मधुबाला एम. कामदार यांच्या मृत्युनंतर सदर मालमत्ता सर्व कायदेशीर वारसांनी नोंदणीकरण क्र. बीडीआर-१५-२०६२/२०१९ धारण केलेल्या दिनांक १८.०४.२०१९ रोजीच्या हक्कसोड करारनाम्यानुसार देवेन महिपतलाल कामदार यांच्या नावे सोडली होती.

सर्व व्यक्ती, ज्यांचे संबंधित मालमत्ता, किंवा तिच्या कोणत्याही भागामध्ये किंवा करिता विक्री, देवाणघेवाण, भेट, भाडेपट्टी, भाडेकरू, परवाना, गहाणवट, प्रभार, धारणाधिकार, न्यास, वारसा, मृत्युपत्र, वहिवाट, ताबा, लागवड, भोगवटा, देखभाल, सामंजस्य करार, विकास अधिकार, विक्री करारपत्र यामार्गे किंवा अन्यथा कशाही प्रकारे कोणत्याही स्वरुपाचा कोणताही हक्क, शीर्षक, हितसंबंध, लाभ, दावा, किंवा मागणी असल्यास त्यांनी त्याबाबत लेखी स्वरुपात, त्याच्या समर्थनार्थ कागदोपत्री पुराव्यासह, निम्नस्वाक्षरीकार यांना, पी.ओ. क्र. व्ही. पत्के ॲण्ड कं. ॲडव्होकेट्स, एफ-१, १ला मजला, शाह आर्केड, राणी सती मार्ग, पश्चिम द्रुतगती महामार्गाजवळ, मालाड (पू), मुंबई - ४०० ०९७ येथे सदर दिनांकापासून १४ (चौदा) दिवसांच्या आत सूचित करावे, अन्यथा असे समजण्यात येईल की, अशा सर्व व्यक्तींनी त्यांचे संबंधित मालमत्तेमधील कोणत्याही आणि सर्व स्वरुपाचे सर्व दावे, हक्क, हितसंबंध आणि शीर्षक समर्पित केले आणि सोडून दिले आहेत आणि त्यांच्याकडे संबंधित मालमत्तेमध्ये कोणत्याही स्वरुपाचा कोणताही दावा, हक्क, शीर्षक किंवा हितसंबंध शिल्लक नाही.

दिनांक २६ सप्टेंबर, २०२४

**व्ही. पत्के ॲण्ड कं. - ॲडव्होकेट्स**
एफ-१, १ला मजला, शाह आर्केड,
राणी सती मार्ग, पश्चिम द्रुतगती महामार्गाजवळ,
मालाड (पू), मुंबई - ४०० ०९७

# चंद्रपुरात ७० वर्ष जुनी इमारत पाडताना तणाव

■ चंद्रपूर - शहरात जुन्या इमारती जमीनदोस्त करण्याची मोहीम चंद्रपूर महापालिकेने हाती घेतली असून आज दुपारी एक ७० वर्ष जुनी इमारत महापालिकेचे कर्मचारी बुलडोझरने पाडत असताना काही रहिवाशांनी विरोध केला. त्यामुळे तणाव निर्माण झाला. या इमारतीतून रहिवासी बाहेर येण्यास तयार नव्हते. त्यानंतर महापालिकेने पोलिसी बळाचा वापर इमारत पाडण्याचे काम सुरू ठेवले.

## जाहीर नोटीस

शिव-शक्ति एस. आर. ए. सहकारी गृहनिर्माण संस्था, मर्यादित, पता- मौजे मोगरा येथील न. भू.क्र. ३६४३अ, ३७१ड आणि ३७२ (पै), अंधेरी (पूर्व) मुंबई ४०००९३ या संस्थेचे असलेल्या वा संस्थेच्या इमारत बी-विंग मधील सदनिका क्र. २१८ धारण करणाऱ्या श्रीमती राजदेयी यादव यांचे तारीख ०३/०७/२०१९ रोजी निधन झाले. त्यांनी नामनिर्देशन केलेले नाही. संस्था या नोटिसीव्दारे संस्थेच्या भांडवलात/मालमत्तेचे असलेले मयत सभासदाचे भाग व हितसंबंध हस्तांतरीत करण्यासंबधी मयत सभासदाचे वारसदार किवां अन्य मागणीदार / हरकतदार यांच्याकडून हक्क मागण्या / हरकती मागविण्यात येत आहेत. तसेच मृत व्यक्तींची मुले/मुली श्री रामअवध मंगरू यादव (मुलगा) यांनी केलेल्या दाव्यानुसार / अर्जानुसार वरील सदनिकेचा संपुर्ण मालकी अधिकार त्यांच्या नावे हस्तांतरीत करण्यात यावे असा अर्ज दाखल केलेला आहे. वरील सदनिकाचे हक्कदार / वारसदार श्री रामअवध मंगरू यादव यांच्या व्यतिरिक्त जे कोणी सदनिका क्र. २१८ च्या हक्काचा दावा करीत असेल तसा लेखी अर्ज व सोबत ठोस पुराव्यासहीत ही नोटिस प्रसिध्द झाल्याच्या तारखेपासून १५ दिवसांत त्यानी आपल्या मागण्यांचा व हरकतीच्या पृष्टर्थ आवश्यक त्या कागदपत्रांच्या प्रती व अन्य पुरावे सादर करावेत. जर वर नमुद केलेल्या मुदतीत कोणाही व्यक्तीकडून हक्क मागण्या किवां हरकत सादर झाल्या नाही तर मयत सभासदाचे संस्थेच्या भांडवलातील मालमत्तेतील भाग व हितसंबंध यांच्या हस्तांतरणाबाबत संस्थेच्या उपविधीनुसार कार्यवाही करण्याची संस्थेला मोकळीत राहिल. जर अशा कोणत्याही हक्क मागण्या/हरकत सादर आल्या तर त्याबाबत संस्थेच्या उपविधीनुसार कार्यकारी करण्यात येईल. नोंदी व उपविधिची एक प्रत मागणीदारास / हरकतदारास पाहण्यासाठी संस्थेच्या कार्यालयात प्रशासक /अध्यक्ष/सचिव यांचकडे सकाळी ११:०० ते संध्याकाळी ५:०० वाजेपर्यंत नोटिस दिल्याच्या तारखेपासून नोटिसीची मुदत संपण्याच्या तारखेपर्यत उपलब्ध राहील.

सही/-
**आनंदा वि. पाटील**
प्राधिकृत अधिकारी तथा अधिकारी तथा
प्रमाणित लेखापरिक्षक सह संस्था
शिव-शक्ति एसआरए गृहनिर्माण संस्था अंधेरी (पुर्व), मुंबई - ४०००९३

ठिकाण: अंधेरी (पूर्व) मुंबई-४०००९३.
दिनांक : २५/०९/२०२४

## फॉर्म ए
## जाहीर उद्घोषणा

*(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)*

### इसकृपा मॉल मॅनेजमेन्ट कंपनी प्रायव्हेट लिमिटेड च्या धनकोंचे लक्ष वेधण्याकरिता

| | संबंधित तपशील | |
|---|---|---|
| १. | कॉर्पोरेट कर्जदाराचे नाव | इसकृपा मॉल मॅनेजमेन्ट कंपनी प्रायव्हेट लिमिटेड |
| २. | कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक | २१ फेब्रुवारी, २००५ |
| ३. | प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले | आरओसी मुंबई |
| ४. | कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्र. | U70100MH2005PTC151439 |
| ५. | कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता | कार्यालय क्र,. १३५, तळमजला, बी विंग ओर्म, आरे रोड, गोरेगाव पूर्व, आरे मिल्क कॉलनी, मुंबई, गोरेगाव पूर्व, महाराष्ट्र, भारत, ४०००६५. |
| ६. | कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरू होण्याचा दिनांक | २४ सप्टेंबर, २०२४ |
| ७. | दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक | २३ मार्च, २०२५ |
| ८. | अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक | नावः अविल मेनेझेस नोंदणी क्र. IBBI/IPA-001/IP-P00017/2016-17/10041 |
| ९. | मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल | पत्ताः १०६, १ ला मजला, कनाकिया ॲट्रियम २, क्रॉस रोड 'ए', चकाला एमआयडीसी, अंधेरी पूर्व, मुंबई - ४०००९३. ईमेलः avil@caavil.com |
| १०. | अंतरिम ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ईमेल | पत्ताः १०६, १ ला मजला, कनाकिया ॲट्रियम २, क्रॉस रोड 'ए', चकाला एमआयडीसी, अंधेरी पूर्व, मुंबई - ४०००९३. ईमेलः irp.iskrupa@aegisipe.com |
| ११. | दावे सादर करण्याचा अंतिम दिनांक | ८ ऑक्टोबर, २०२४ |
| १२. | अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये धनकोचे वर्ग, जर असल्यास. | नाही |
| १३. | वर्गामध्ये धनकोचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे) | लागू नाही |
| १४. | (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधींचा तपशील उपलब्ध असेल : | https://ibbi.gov.in/en/home/downloads |

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी **२४ सप्टेंबर, २०२४** रोजी **इसकृपा मॉल मॅनेजमेन्ट कंपनी प्रायव्हेट लिमिटेड**ची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत.

**इसकृपा मॉल मॅनेजमेन्ट कंपनी प्रायव्हेट लिमिटेड**च्या धनकोंना याद्वारे त्यांचे दावे पुराव्यासह **दि. ८ ऑक्टोबर, २०२४** रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

आर्थिक धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासहीत दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

सही/-
**अविल मेनेझेस**
अंतरिम ठराव व्यावसायिक
नोंदणी क्र. IBBI/IPA-001/IP-P00017/2016-17/10041
नियुक्तीकरिता प्राधिकृतता दि. २७ नोव्हेंबर, २०२४ पर्यंत वैध

दिनांकः २६ सप्टेंबर, २०२४
ठिकाणः मुंबई

## फॉर्म ए
## जाहीर उद्घोषणा

*(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)*

### ओजस ट्रेडलीज ॲण्ड मॉल मॅनेजमेन्ट प्रायव्हेट लिमिटेड च्या धनकोंचे लक्ष वेधण्याकरिता

| | संबंधित तपशील | |
|---|---|---|
| १. | कॉर्पोरेट कर्जदाराचे नाव | ओजस ट्रेडलीज ॲण्ड मॉल मॅनेजमेन्ट प्रायव्हेट लिमिटेड |
| २. | कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक | १९ मे, २००६ |
| ३. | प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले | आरओसी मुंबई |
| ४. | कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्र. | U70102MH2006PTC161887 |
| ५. | कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता | दुकान क्र. ४५, तळमजला, एफ विंग, क्रिशा आर्केड, इमारत क्र. ११, यशवंत सृष्टी, खैरा, बोईसर, ठाणे, पालघर, महाराष्ट्र, भारत, ४०१५०१. |
| ६. | कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरू होण्याचा दिनांक | २४ सप्टेंबर, २०२४ |
| ७. | दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक | २३ मार्च, २०२५ |
| ८. | अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक | नावः अविल मेनेझेस नोंदणी क्र. IBBI/IPA-001/IP-P00017/2016-17/10041 |
| ९. | मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल | पत्ताः १०६, १ ला मजला, कनाकिया ॲट्रियम २, क्रॉस रोड 'ए', चकाला एमआयडीसी, अंधेरी पूर्व, मुंबई - ४०००९३. ईमेलः avil@caavil.com |
| १०. | अंतरिम ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ईमेल | पत्ताः १०६, १ ला मजला, कनाकिया ॲट्रियम २, क्रॉस रोड 'ए', चकाला एमआयडीसी, अंधेरी पूर्व, मुंबई - ४०००९३. ईमेलः irp.ojas@aegisipe.com |
| ११. | दावे सादर करण्याचा अंतिम दिनांक | ८ ऑक्टोबर, २०२४ |
| १२. | अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये धनकोचे वर्ग, जर असल्यास. | नाही |
| १३. | वर्गामध्ये धनकोचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे) | लागू नाही |
| १४. | (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधींचा तपशील उपलब्ध असेल : | https://ibbi.gov.in/en/home/downloads |

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी **२४ सप्टेंबर, २०२४** रोजी **ओजस ट्रेडलीज ॲण्ड मॉल मॅनेजमेन्ट प्रायव्हेट लिमिटेड**ची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत.

**ओजस ट्रेडलीज ॲण्ड मॉल मॅनेजमेन्ट प्रायव्हेट लिमिटेड**च्या धनकोंना याद्वारे त्यांचे दावे पुराव्यासह **दि. ८ ऑक्टोबर, २०२४** रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

आर्थिक धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासहीत दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

सही/-
**अविल मेनेझेस**
अंतरिम ठराव व्यावसायिक
नोंदणी क्र. IBBI/IPA-001/IP-P00017/2016-17/10041
नियुक्तीकरिता प्राधिकृतता दि. २७ नोव्हेंबर, २०२४ पर्यंत वैध

दिनांकः २६ सप्टेंबर, २०२४
ठिकाणः मुंबई

## मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ,
### महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचे घटक मंडळ

म्हाडा MHADA

### निविदा सुचना

कार्यकारी अभियंता ग- दक्षिण विभाग मुंबई इमारत दुरुस्ती व पुनर्रचना मंडळ, ५ वा मजला, विश्वराजा दर्शन इमारतीच्या मागे, प्रभादेवी, मुंबई ४०००१३ हे म्हाडा/मुं.मनपा/सा. बां. विभाग/कें. सा. बां. विभाग / रेल्वे/बीपीटी अथवा कोणतेही सरकारी किंवा निमसरकारी विभाग यांचेकडे योग्य त्या वर्गाच्या नोंदणीकृत व पात्र कंत्राटदारांकडून अभियंता यांचे कडून एकूण १८ कामांकरीता बी-१ नमुन्यातील निविदा (ऑफलाईन) निविदा मागविण्यात येत आहेत. सदर कामांची यादी कार्यालयातील नोटीस बोर्डवर लावण्यात आलेली आहे.

| अ.क्र. | टप्पा | कालावधी |
|---|---|---|
| १. | निविदा विक्री सुरु | २७/०९/२०२४ सकाळी ११.०० वाजता |
| २. | निविदा विक्री बंद | ०४/१०/२०२४ दुपारी ०१.०० वाजता |
| ३. | निविदा स्विकृती | ०७/१०/२०२४ सकाळी ११.०० ते दुपारी १.०० पर्यंत |
| ४. | तांत्रिक बोली उघडण्याचा दिनांक | दिनांक ०७/१०/२०२४ दुपारी ३.०० नंतर |

सक्षम प्राधिकारी यांनी १ किंवा सर्व निविदा कोणतेही कारण न देता नाकारण्याचा अधिकार राखून ठेवला आहे. अट असलेली निविदा स्विकारली जाणार नाही.

सही/-
कार्यकारी अभियंता
ग (दक्षिण विभाग)
मुं.इ.दु.व पु. मंडळ, मुंबई - १३

CPRO/A/757

म्हाडा - गृहनिर्माण क्षेत्रातील देशातील अग्रगण्य संस्था Follow us:@mhadaofficial

## मुंबई झोपडपट्टी सुधार मंडळ
### महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचे घटक मंडळ

म्हाडा MHADA

### ई-निविदा सुचना

कार्यकारी अभियंता (पश्चिम) विभाग, मुंबई झोपडपट्टी सुधार मंडळ (महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचा घटक) खोली क्र. ५३७, चौथा मजला, गृहनिर्माण भवन, वांद्रे (पूर्व), मुंबई - ४०० ०५१ (दूरध्वनी क्र. ०२२ ६६४०५४३२) हे महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाकडे / सार्वजनिक बांधकाम विभाग, महाराष्ट्र शासन/सीपीडब्ल्यूडी/एमईएस/मुंबई महानगरपालिका/सिडको/रेल्वे/बीपीटी/एमआयडीसी /एम.जे.पी. यांचेकडे नोंदणीकृत ठेकेदाराकडून एकूण २९ कामांकरीता बी-१ (Percantage Rate) नमुन्यातील ई-निविदा प्रणालीद्वारे (ऑनलाईन) निविदा मागवित आहेत. निविदा कागदपत्र शासनाच्या संकेत स्थळावर **http://mahatenders.gov.in,** उपलब्ध असतील. सदर निविदेचे वेळापत्रक खालीलप्रमाणे आहे.

| अ.क्र. | टप्पा | कालावधी | अ.क्र. | टप्पा | कालावधी |
|---|---|---|---|---|---|
| १ | निविदा विक्री सुरू | २७/०९/२०२४ सकाळी १०.३० वाजता | २ | निविदा विक्री बंद | ०४/१०/२०२४ सायंकाळी ६.१५ वाजता |
| ३ | तांत्रिक बोली उघडण्याचा दिनांक | ०७/१०/२०२४ सकाळी १०.३० नंतर | ४ | आर्थिक बोली उघडण्याचा दिनांक | ०९/१०/२०२४ सकाळी १०:३० नंतर |

सक्षम प्राधिकारी यांनी एक किंवा सर्व निविदा कोणतेही कारण न देता नाकारण्याचा अधिकार राखून ठेवला आहे. अट असलेली निविदा स्विकारली जाणार नाही.

**टीप :** १. विस्तृत ई-निविदा सूचना उपरोक्त संकेतस्थळावर उपलब्ध असेल.
**टीप :** २. निविदा सुचनेबाबत शुध्दिपत्रक / बदल असल्यास फक्त संकेतस्थळावर प्रकाशित केले जातील.

सही/-
कार्यकारी अभियंता (प).
मुं.झो. सु.मंडळ, मुंबई

CPRO/A/751

म्हाडा - गृहनिर्माण क्षेत्रातील देशातील अग्रगण्य संस्था Follow us:@mhadaofficial

## फॉर्म ए
## जाहीर उद्घोषणा

*(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)*

### सेंट्रल डिपार्टमेंटल स्टोअर्स प्रायव्हेट लिमिटेड च्या धनकोंचे लक्ष वेधण्याकरिता

| | संबंधित तपशील | |
|---|---|---|
| १. | कॉर्पोरेट कर्जदाराचे नाव | सेंट्रल डिपार्टमेंटल स्टोअर्स प्रायव्हेट लिमिटेड |
| २. | कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक | ३१ ऑगस्ट, २००६ |
| ३. | प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले | आरओसी मुंबई |
| ४. | कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्र. | U51909MH2006PTC164209 |
| ५. | कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता | नॉलेज हाऊस, श्याम नगर, ऑफ जे व्ही लिंक रोड, तलावाजवळ, जोगेश्वरी पूर्व, मुंबई, जोगेश्वरी पूर्व, महाराष्ट्र, भारत, ४०००६०. |
| ६. | कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरू होण्याचा दिनांक | २४ सप्टेंबर, २०२४ |
| ७. | दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक | २३ मार्च, २०२५ |
| ८. | अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक | नावः अविल मेनेझेस नोंदणी क्र. IBBI/IPA-001/IP-P00017/2016-17/10041 |
| ९. | मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल | पत्ताः १०६, १ ला मजला, कनाकिया ॲट्रियम २, क्रॉस रोड 'ए', चकाला एमआयडीसी, अंधेरी पूर्व, मुंबई - ४०००९३. ईमेलः avil@caavil.com |
| १०. | अंतरिम ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ईमेल | पत्ताः १०६, १ ला मजला, कनाकिया ॲट्रियम २, क्रॉस रोड 'ए', चकाला एमआयडीसी, अंधेरी पूर्व, मुंबई - ४०००९३. ईमेलः irp.cdspl@aegisipe.com |
| ११. | दावे सादर करण्याचा अंतिम दिनांक | ८ ऑक्टोबर, २०२४ |
| १२. | अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये धनकोचे वर्ग, जर असल्यास. | नाही |
| १३. | वर्गामध्ये धनकोचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे) | लागू नाही |
| १४. | (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधींचा तपशील उपलब्ध असेल : | https://ibbi.gov.in/en/home/downloads |

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी **२४ सप्टेंबर, २०२४** रोजी **सेंट्रल डिपार्टमेंटल स्टोअर्स प्रायव्हेट लिमिटेड**ची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत.

**सेंट्रल डिपार्टमेंटल स्टोअर्स प्रायव्हेट लिमिटेड**च्या धनकोंना याद्वारे त्यांचे दावे पुराव्यासह **दि. ८ ऑक्टोबर, २०२४** रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

आर्थिक धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासहीत दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

सही/-
**अविल मेनेझेस**
अंतरिम ठराव व्यावसायिक
नोंदणी क्र. IBBI/IPA-001/IP-P00017/2016-17/10041
नियुक्तीकरिता प्राधिकृतता दि. २७ नोव्हेंबर, २०२४ पर्यंत वैध

दिनांकः २६ सप्टेंबर, २०२४
ठिकाणः मुंबई

## फॉर्म ए
## जाहीर उद्घोषणा

*(भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये)*

### फ्यूचर कॉर्पोरेट रिसोर्सेस प्रायव्हेट लिमिटेड च्या धनकोंचे लक्ष वेधण्याकरिता

| | संबंधित तपशील | |
|---|---|---|
| १. | कॉर्पोरेट कर्जदाराचे नाव | फ्यूचर कॉर्पोरेट रिसोर्सेस प्रायव्हेट लिमिटेड |
| २. | कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक | ०१ नोव्हेंबर, २००७ |
| ३. | प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले | आरओसी मुंबई |
| ४. | कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्र. | U74140MH2007PTC175603 |
| ५. | कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता | तळमजला, दुकान क्र. १, लक्ष्मी नारायण स्टेशनरी, प्रेम नगर, मेघवाडीसमोर, जोगेश्वरी पूर्व, मुंबई, जोगेश्वरी पूर्व, महाराष्ट्र, भारत, ४०००६०. |
| ६. | कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरू होण्याचा दिनांक | २४ सप्टेंबर, २०२४ |
| ७. | दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक | २३ मार्च, २०२५ |
| ८. | अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक | नावः अविल मेनेझेस नोंदणी क्र. IBBI/IPA-001/IP-P00017/2016-17/10041 |
| ९. | मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल | पत्ताः १०६, १ ला मजला, कनाकिया ॲट्रियम २, क्रॉस रोड 'ए', चकाला एमआयडीसी, अंधेरी पूर्व, मुंबई - ४०००९३. ईमेलः avil@caavil.com |
| १०. | अंतरिम ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ईमेल | पत्ताः १०६, १ ला मजला, कनाकिया ॲट्रियम २, क्रॉस रोड 'ए', चकाला एमआयडीसी, अंधेरी पूर्व, मुंबई - ४०००९३. ईमेलः irp.fcrpl@aegisipe.com |
| ११. | दावे सादर करण्याचा अंतिम दिनांक | ८ ऑक्टोबर, २०२४ |
| १२. | अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये धनकोचे वर्ग, जर असल्यास. | नाही |
| १३. | वर्गामध्ये धनकोचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे) | लागू नाही |
| १४. | (अ) संबंधित अर्ज आणि (ब) अधिकृत प्रतिनिधींचा तपशील उपलब्ध असेल : | https://ibbi.gov.in/en/home/downloads |

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी **२४ सप्टेंबर, २०२४** रोजी **फ्यूचर कॉर्पोरेट रिसोर्सेस प्रायव्हेट लिमिटेड**ची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत.

**फ्यूचर कॉर्पोरेट रिसोर्सेस प्रायव्हेट लिमिटेड**च्या धनकोंना याद्वारे त्यांचे दावे पुराव्यासह **दि. ८ ऑक्टोबर, २०२४** रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

आर्थिक धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासहीत दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

सही/-
**अविल मेनेझेस**
अंतरिम ठराव व्यावसायिक
नोंदणी क्र. IBBI/IPA-001/IP-P00017/2016-17/10041
नियुक्तीकरिता प्राधिकृतता दि. २७ नोव्हेंबर, २०२४ पर्यंत वैध

दिनांकः २६ सप्टेंबर, २०२४
ठिकाणः मुंबई

## PUBLIC NOTICE

**TAKE NOTICE THAT,** on behalf and under instructions of my client, Shri Kamlesh R. Yadav, an adult, Indian Inhabitants of Mumbai residing at Yadav Niwas, Near Gokuldham Market Bus Stop, General Arun Kumar Vaidya Marg, Goregaon (East), Mumbai 400 063; I am investigating the title of the plot of land admeasuring 271.20 Sq. Mtrs. bearing CTS No. 1023 of Gaothan area of Village: Kandivali, Taluka: Borivali, MSD along with building consisting of ground plus first floor and terrace known as "Anand Bhavan" bearing House No. 79-B having aggregate constructed area admeasuring 113.00 Sq. Mtrs. having Municipal Assessment No. 1934(2) and SAC No. RS0401150040000, consisting of eight rooms and common water closets situated at Tank Street, Kandivali Village Gaothan, Kandivali (West), Mumbai-400 067, more particularly described in the **schedule** here under, which is absolutely owned by Mr. Parth Trunal Mhatre @ Kandivalikar, an adult Indian Inhabitant of Mumbai, residing at B-2003, KCD Lumin, MG Road, Near Dhanukarwadi Metro Road, Kandivali West, Mumbai 400 067, who has proposed to sell, transfer, convey, assign and hand over possession of the scheduled property along possession of two rooms and common water closets out of the total tenanted eight rooms unto and in favour of my client, upon the terms and conditions as decided between them.

**TAKE FURTHER NOTICE THAT** any person/s, body corporate, firm, bank, NBFC, and/or institution having any claim, share, right, title or interest of any nature or kind whatsoever and howsoever, against or to the scheduled property or any part thereof as and by way of writing, memorandum of understanding, agreement to sell, agreement for sale, lease, sub-lease, license, tenancy, sub-tenancy, share, sale, assignment, possession, attachment, decree, exchange, arrangements, partnership, partition, settlement, mortgage, gift, trust, inheritance, maintenance, bequest, lien, charge, encumbrances, claim, right of prescription, of pre-emption or under any suit, decree, injunction, order, attachment, award, judgment, lis-pendens, etc. passed by any court, tribunal, authority or in any manner or howsoever, is hereby required to make the same known in writing along with the supporting documents duly notarized to the under-signed within period of 14 (fourteen) days from the date of publication of this notice failing which the claim and/or objection, if any, shall be considered to have been waived and/or abandoned and not binding on my client and my investigation and subsequent sale shall be completed without any further reference.

**SCHEDULE**

All that piece and parcel of the Plot of land admeasuring 271.20 Sq. Mtrs. bearing CTS No. 1023 of Gaothan area of Village: Kandivali, Taluka: Borivali, MSD along with building consisting of ground plus first floor and terrace known as "Anand Bhavan" bearing House No. 79-B having aggregate constructed area admeasuring 113.00 Sq. Mtrs. having Municipal Assessment No. 1934(2) and SAC No. RS0401150040000, consisting of eight rooms and common water closets situated at Tank Street, Kandivali Village Gaothan, Kandivali (West), Mumbai- 400 067.

Dated **26th September, 2024**

Sd/-
**Mr. Nikhil R. Singh**
**Advocate, High Court,**
102, Maharaja Retreat CHSL,
Kanyapada, Gen. A. K. V. Marg,
Goregaon (East), Mumbai 400 063.